

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP NO. 717/2016**

**IN THE MATTER OF:**

Presco-Mec Autocomp Pvt. Ltd.	....	Applicant/petitioner
Vs.		
Logical Jewellers Pvt. Ltd.	....	Respondent

**Order under Section 433 (e) & 434 (1)(a) of the Companies Act**

**Order delivered on 26.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner	:	Mr. Sunil Goyal, Advocate
For the Respondent	:	Mr. Rakesh Kumar, Mr. P.K. Sachdeva, Advocates

**ORDER**

Learned Counsel for the petitioner has requested for a week time to file the certificate concerning Insolvency Professional. Let the needful be done within a week with a copy in advance to the Counsel opposite. Reply, if any, be filed within a week with a copy in advance to the learned Counsel for the petitioner.

List the matter on 11<sup>th</sup> August, 2017.

— Sd —  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

— Sd —  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

26.07.2017  
V. Sethi